

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 118
(IB)-255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real Estate Scheme I
.... Applicant/petitioner
v.
Ansal Landmark Township Pvt. Ltd. Respondent

Order under Section 7 of IBC.

Order delivered on 15.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the petitioner: Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha, Mr. Mohit Singh, Mr. Turab Ali Kazmi, Advs.
For the Respondent(s): Ms. Henna George, Adv.

ORDER

Learned counsel for the respondent states that a copy of the reply shall be furnished to the counsel for the petitioner during the course of day although the same is yet to be filed. The order dated 18.03.2019 has not been complied with despite the time granted twice. Reply shall be taken on record subject to payment of Rs. 10,000/- as costs payable to the petitioner. Let reply be now filed within two days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 07.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)